

THE SECOND SCHEDULE

(See section 476)

¹[FORM No. 44A

BOND FOR APPEARANCE OF OFFENDER RELEASED PENDING REALISATION OF FINE

[See section 424 (1) (b)]

WHEREAS I, _____ (name) inhabitant of _____ (place), have been sentenced to pay a fine of rupees _____ and in default of payment thereof to undergo imprisonment for _____ ; and whereas the Court has been pleased to order my release on condition of my executing a bond for my appearance on the following date (or dates), namely:—

I hereby bind myself to appear before the Court of _____ at _____ o'clock on the following date (or dates), namely:—

and, in case of making default herein, I bind myself to forfeit to Government the sum of rupees _____

Dated, this _____ day of _____, 19 ____ .

(Signature)

WHERE A BOND WITH SURETIES IS TO BE EXECUTED, ADD—

We do hereby declare ourselves sureties for the above-named that he will appear before the Court of _____ on the following date (or dates), namely:—

And, in case of his making default therein, we bind ourselves jointly and severally to forfeit to Government the sum of rupees _____

(Signature).]

¹. Ins. by Act 45 of 1978, s. 35 (w.e.f. 18-12-1978).